

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 11
CP No. 23/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013**

In the matter of:

Avadhesh Bhardwaj & Anr.

...Petitioners

Versus

Home Television Network Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. H.V. SUBBA RAO, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Vishal Purohit, Proxy
For the Respondent : Nivedita R Sarda, Adv.
R.C. Sharma, Adv.
Gaurav Sharma, Adv.
Vijendra Kumar, Adv.

ORDER

Heard Mr. Vishal Purohit, Proxy counsel appearing on behalf of the Petitioner. Ms. Nivedita R Sarda, Adv. appearing on behalf of R-1, 2, 3, & 4 submitted that she has recently been engaged in this matter and seeks time to file her Vakalatnama. Mr. R.C. Sharma, Adv. appeared on behalf of Punjab & Sind Bank (R-10). There is no representation on behalf of the other respondents. List the matter before the regular bench on 22.05.2024.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(H.V. Subba Rao)
Judicial Member

April 25, 2024